

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 356/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2021**

Name of the Company: Textile Chemical Industries  
V/s  
Rangrej Process Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.  
2.

**ORDER  
(through video conferencing)**

Advocate, Mr. Pranav D Thakkar appeared on behalf of the Petitioner.

A leave note is received on behalf of advocate, Mr. Kamlesh Vaidankar for the Respondent requesting for adjournment on the ground of some bereavement in his family.

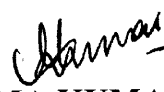
The prayer is allowed.

Accordingly, the matter is adjourned.

List the matter on 16.03.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 8th day of February, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**